

**Change of procedure to issue NOC**

1622. SHRI DARSHAN SINGH YADAV : Will the Minister of ENVIRONMENT, FORESTS AND CLIMATE CHANGE be pleased to state:

(a) whether Government has changed its procedure, policies to issue NOC to the industries in the country with regard to pollution related issues and if so, the details thereof; and

(b) for how many days this NOC is given to Industries and the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT, FORESTS AND CLIMATE CHANGE (SHRI PRAKASH JAVADEKAR) : (a) and (b) The Central Pollution Control Board (CPCB) does not issue No Objection Certificate (NOC) to the industries with regard to pollution related issues. The CPCB has written letters to all State Pollution Control Boards (SPCBs)/Pollution Control Committees (PCCs) seeking clarification regarding imposing a compulsory condition to obtain Consent to Establish (CTE) certificate as a pre-requisite for getting the electricity connection for establishment of new industry/projects. The requirement of CTE certificate varies from State to State with regard to submission/processing of application and grant/release of the electricity connection.

Further, NOC/CTE by the concerned SPCB/PCCs for release of electricity connection to the new industry is not based on any guidelines/directions of CPCB.

**Forest land occupied by tribals in Rajasthan**

†1623. SHRI ASHK ALI TAK : Will the Minister of ENVIRONMENT, FORESTS AND CLIMATE CHANGE be pleased to state:

(a) the area of forest land occupied by tribals in the State of Rajasthan, the details thereof;

(b) whether Government proposes to regularize the area occupied by these tribals, if so, by when;

(c) the percentage of area declared as forest area out of Rajasthan's total area; and

(d) whether the percentage of forest area has increased during the last five years, if so, by how much?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT, FORESTS AND CLIMATE CHANGE (SHRI PRAKASH JAVADEKAR) : (a) and (b) As per India

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†Original notice of the question was received in Hindi.

State of Forest Report (ISFR) 2013, the forest cover in the tribal districts in the State of Rajasthan is 6,339 sq. km. which constitutes 16.59 per cent of the geographical area of the tribal districts of Rajasthan. The area of forest land occupied by tribals in the country including State of Rajasthan is not maintained in the Ministry of Environment, Forests and Climate Change. However, as reported by the Rajasthan Tribal Area Development Commissioner, a total of 69,775 claims have been filed under the Scheduled Tribes and Other Traditional Forest Dwellers (Recognition of Forest Rights) Act, 2006 and the Rules, 2008 as amended by (Amendment) Rules, 2012, out of which 34,189 individual and 65 community forest rights have been recognised. These rights involve 21,053.305 ha. of forest land.

(c) Geographical area of the State of Rajasthan is 3,42,239 sq. km. out of which 32,744.49 sq. km. area has been declared as forests which constitutes to 9.57 per cent of total geographical area. As per India State of Forest Report (ISFR) 2013, the forest cover of Rajasthan is 16,086 sq. km., which is 4.70 per cent of the geographical area of the State.

(d) As per report received from the Government of Rajasthan, the forest area in the State has increased by about 0.129 per cent during the last five years. The year-wise details of forest area are given in the Statement (*See below*).

#### **Statement**

*The details of forest area of Rajasthan State during last five years*

Sl.No.	Year	Forest Area (In sq. km.)
1.	2010	32,702.24
2.	2011	32,712.90
3.	2012	32,736.64
4.	2013	32,744.49
5.	2014	32,744.49

#### **Death of wild animals in Kaziranga National Park**

†1624. SHRI MOTILAL VORA: Will the Minister of ENVIRONMENT, FORESTS AND CLIMATE CHANGE be pleased to state:

(a) whether it is a fact that in January 2015 four rhinoceros were found dead in Kaziranga National Park, Assam and their horns were missing;

†Original notice of the question was received in Hindi.